

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. C.P. (IB)/182(MB)2024

**IN THE MATTER OF**

Uniled Technologies India Private Limited

Section 10 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 02.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Punav Mirkkar (PH)

For the Respondent:

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**ORDER**

The Ld. Counsel for the petitioner prays for short adjournment to file the check list. In view of the request made, adjourned to **15.07.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)